<u>Notice</u>

As per the listing scheme following categories of matters will be mandatorily listed by the Registry:

(1) Cases freshly filed are listed on third day (other than bail)/fifth day (bail application) from the date of removing the office default.

(2) More than 5 years old cases for admission matters scheduled to be listed as per CIMS programme.

(3) Fixed Court given date cases (includes after week, next week, week commencing, returnable date matters).

(4) The computer generated date authenticated by the Registrar on submission of Mention Memo.

(5) Computer date assigned to not reached cases as per the listing policy; as court given date.

Note- Other matters (Computer generated dates) are listed subject to availability of space in the daily list (Motion hearing list).

Sd/-<u>Registrar General</u> 16.03.2015

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